

MINUTES OF THE MEETING NO. 10 (2018-19) OF EXPORT FACILITATION COMMITTEE (EFC)
HELD ON 18.01.2019 AT 3:00 PM AT UDYOG BHAWAN, NEW DELHI

Meeting No. 10(2018-19) of EXIM Facilitation Committee (EFC) was held under the chairmanship of Shri Nikunj Kumar Srivastava, Addl. DGFT on 18.01.2019 at 3:00 PM in Room No. 11, H-Wing, Udyog Bhawan, New Delhi to consider the applications for export of 'restricted' items.

2. The following members attended the meeting:-

- (i) Shri Vinod Kumar, Technical Officer (SU), MoEF&CC
- (ii) Dr. Anirudh , LO,T (Department of Animal Husbandry, Dairying and Fisheries)
- (iii)

In attendance:

- (i) Shri Soumya Chatopadhyay (Jt. DGFT)
- (ii) Shri Nitish Suri, Dy. DGFT
- (iii) Shri Vinod Kumar Sharma, FTDO

3. Altogether 33 applications (including 18 deferred cases) were considered by the EFC, out of which 09 cases were approved (including 05 post facto approval), 01 case rejected, 01 case dropped and remaining 22 cases were deferred due to want of comments/NOC from the concerned administrative Ministry / Department or in await of information from the applicants. The decision of the Committee is indicated in the tabulated statement given below:

S. No.	Name of the Firm and File No.	Product Quantity and FOB Value	Date of receipt of application	Decision of EFC / remark
--------	-------------------------------	--------------------------------	--------------------------------	--------------------------

DEPTT. OF AGRICULTURE COOPERATION AND FARMES WELFARE (DoAC&FW) (Seed Cases)

1.	M/s. Karan Enterprises, East Champaran, (Bihar) F.No. 01/91/110/154/AM19/EC	4000 MT Other Rice in Husk (Paddy our Husk) other than seed quality) for A FOB value of Rs. 4,80,00,000/-	26.11.2018	Based on NOC of DoAC&FW dated 26.12.2018, permission was issued with the approval of Chairman, EFC. EFC has approved the case on Ex-Post Facto basis.
2.	M/s. Sainik Rice Mill, Madhubani (Bihar) F.No. 01/91/110/157/AM19/EC	10000 MTs Non Basmati Rice (Paddy) other than seed quality for a FOB value of Rs. 15,00,00,000/-	30.11.2018	Based on NOC of DoAC&FW dated 26.12.2018, permission was issued with the approval of Chairman, EFC. EFC has approved the case on Ex-Post Facto basis.
3.	M/s. Om Sai Traders, Sitamarhi (Bihar) F.No. 01/91/110/161/AM19/EC	6000 MTs Non Basmati Rice in Husk (paddy) other than seed quality for FOB value of Rs. 9,00,00,000/-	03.12.2018	Deferred due to want of NOC/ Comments of DoAC&FW
4.	M/s. East West Seeds India (Pvt.) Ltd., Aurangabad F.No. 01/91/110/155/AM19/EC	60 Kgs. Onion Seeds IPJ222 (Allium Spp.) for a FOB value of USD 780	26.11.2018	Deferred due to want of NOC/ Comments of DoAC&FW. Additional information has been called for by DoAC&FW from the firm on source of the product, which is still awaited.
5.	M/s. Vasavi Seeds, Bellary, Karnataka F.No. 01/91/110/175/AM19/EC	12,500.00 Kgs. Onion Seeds – Agri Found Dark Red, Agri Found Light and Red Onion for FOB value of Rs 75,93,750 1,05,468.75	10.12.2018	Deferred due to want of NOC/Comments of DoAC&FW.
6.	M/s. Manju Seeds, Bellary (Karnataka)	12500 Kgs. Onion Seeds- Red onion, Agri Found Light Red	10.12.2018	Deferred due to want of NOC/ Comments of DoAC&FW.

[Signature]
2019

[Signature]

	F.No. 01/91/110/176/AM19/EC	and Agri Found Dark Red for FOB value of Rs. 67,50,000/-		
7.	M/s Aishwarj Traders, Araria, Bihar F.No. 01/91/110/182/AM19/EC	5000 MT of Non-Basmati Rice (Paddy) other than seed quality for FOB value of Rs. 7,50,00,000/-	12.12.2018	Based on NOC of DoAC&FW dated 26.12.2018, permission was issued with the approval of Chairman, EFC. EFC has approved the case on Ex-Post Facto basis
8.	M/s Ayush Traders, Jogbani, Bihar F.No. 01/91/110/179/AM19/EC	2500 MT of Non-Basmati Rice (Paddy) other than seed quality for FOB value of Rs. 3,75,00,000/-	13.12.2018	Based on NOC of DoAC&FW dated 04.01.2019, permission was issued with the approval of Chairman, EFC. EFC has approved the case on Ex-Post Facto basis
9.	M/s Ganpati Enterprises, Bihar. F.No. 01/91/110/184/AM19/EC	5000 MT of Non-Basmati Rice in Husk (Paddy) other than seed quality for FOB value Rs 85,00,000/-	19.12.2018	Deferred due to want of NOC/ Comments of DoAC&FW
10.	M/s Jyoti Biotech Pvt. Ltd., Kolkata. F.No. 01/91/110/189/AM19/EC	580 MT of Certified Jute Seed C.V.J.R.O. 524 for FOB value USD 5,80,000	01.01.2019	Deferred due to want of NOC/ Comments of DoAC&FW
11.	M/s Bharat Nursery Pvt. Ltd., Kolkata F.No. 01/91/110/190/AM19/EC	1070 MT of Jute Seed C.V.J.R.O. 524 for FOB value USD 10,70,000	01.01.2019	Deferred due to want of NOC/ Comments of DoAC&FW
12.	M/s. Maharashtra Hybrid Seeds Co. Pvt. Ltd., Mumbai F.No. 01/91/110/185/AM19/EC	40 Kg. B.T Cotton for FOB value of USD 140.00	20.12.2018	Based on NOC of DoAC&FW dated 11.12.2018, permission was issued with the approval of Chairman, EFC. EFC has approved the case on Ex-Post Facto basis
13.	M/s. Kalash Seeds Pvt. Ltd., Jalna (MS) F.No. 01/91/110/193/AM19/EC	1500 Kg Hybrid Onion Seeds for FOB value USD 48,500.00	30.12.2018	Approved as per the Comments / NOC received from DoAC&FW vide O.M. No. 1-117/2018-SD.IV (237th EXIM-BI) dated 11.12.2018 for export 1500 Kg Hybrid Onion Seeds to Uganda.
14.	M/s Shiv Ambey, Raxaul (Bihar) File No. 01/91/110/194/AM19/EC	10,000 MT Non Basmati Rice Paddy other than seed quality for FOB value of Rs 15,00,00,000.00	09.01.2019	Deferred due to want of NOC/ Comments of DoAC&FW
15.	M/s PHI Seeds Private Ltd., Telangana. F.No. 01/91/110/188/AM19/EC	355 Kgs of Pioneer Brand Paddy (Rice) seed for FOB value of USD 1243	19.12.2018	Deferred due to want of NOC/ Comments of DoAC&FW
16.	M/s Sagoma Impex Pvt Ltd., Gujarat F.No – 01/91/110/195/AM19/EC	Deficient Application	16.01.2019	Deferred due to Deficient Application.
17.	M/s Bayer Bioscience Private Limited F.NO. 01/91/110/196/AM19/EC	250 MT of Hybrid Rice (Paddy) Seed for FOB value of Rs 48,437,500	17.01.2019	Deferred due to want of NOC/ Comments of DoAC&FW
18.	M/s Bayer Bioscience Private Limited F.NO. 01/91/110/197/AM19/EC	250 MT of Hybrid Rice (Paddy) Seed for FOB value of Rs 47,850,000	17.01.2019	Deferred due to want of NOC/ Comments of DoAC&FW

Shane
23/1/19

विनोद कुमार शर्मा

Shane
23/1/19

Department of Animal Husbandry, Dairying and Fisheries (DAHD&F)

19.	M/s. Vijani Exim Private Ltd., Delhi F. No. 01/91/110/66/AM19/EC	1000 Buffalo (M&F) for Fob value of USD 300000.00	08.08.2018	Rejected. Based on the comments received from DoAHD&F stating that the NOC has not been received from Animal Husbandry Department (Govt. of Uttar Pradesh). The EFC decided to reject the case.
20.	M/s. Sabarmati Ashram Gaushala, Ahmedabad F.No. 01/91/110/142/AM19/EC	6800 nos. doses of semen (in straws) for FOB value of USD 23550.00	15.11.2018	Approved as per the Comments / NOC received from DoAHD&F vide their O.M. No. 110102 (1)/2/2017 – Trade dated 16.01.2019 for export of 6800 no. of doses frozen semen to Bangladesh.
21.	M/s. Virentiateach Pvt. Ltd., New Delhi F.No. 01/91/110/160/AM19/EC	1500 MT Alfalfa Hay other for FOB value of USD 412500.00	03.12.2018	Deferred due to want of Comments/NOC from DoAHD&F.

Ministry of Environment, forest and Climate Change (MoEF&CC)

22.	M/s Tinkle Bells International Pvt. Ltd., Okhla -III New Delhi F.No.01/91/110/128/AM 18/EC	200 MT of 'D-oiled Spent Dust of Sandalwood' for FOB value of USD 80,000	21.06.2018	Deferred due to want of NOC/Comments from MoEF&CC (SU Division).
23.	M/s. Argos International Marketing Private Limited, Mumbai F.No. 01/91/110/44/AM19/EC	Red Sanders Wood Log Pieces Value Added Products (VAP) in the form of furniture parts & pencil for a total FOB value of USD 46200.00	09.07.2018 & 06.08.2018	Deferred due to want of NOC/Comments from MoEF&CC (SU Division).
24.	M/s. Himalayan International, Delhi F.No. 01/91/110/212/AM18/EC	5.0 MT of Red Sanders Wood (Grade C) in Log form for a total FOB value of USD 1,25,000	23.03.2018	Deferred due to want of NOC/Comments from MoEF&CC (SU Division).
25.	M/s. Gujarat Fluorochemicals Limited, Panchmahal, Gujarat F.No. 01/91/110/159/AM19/EC	500.00 MT of Monochloro Difluoro Methane (Refrigerant R-22 or HCFC-22) Non Feed Stock use for FOB value between US\$ 500000.00 to US\$ 2250000.00	16.11.2018	Deferred due to want of NOC/Comments from MoEF&CC (Ozone Cell)
26.	M/s. Hindustan Exports, Mysore F.No. 01/91/110/89/AM19/EC	1930 Kgs. Red Sanders Log Pieces, Reject Lot-19 for FOB value USD 99650.00	28.09.2018	Deferred due to want of NOC/Comments from MoEF&CC (SU Division).
27.	M/s. Pacific Enterprises, Bhavnagar (Gujarat) F.No. 01/91/110/135/AM19/EC	50 MT CF 3B (Halon 1301) bromotrifluoro methane for FOB value of USD 1750000.00	31.10.2018	Deferred due to want of NOC/Comments from MoEF&CC (Ozone Cell)
28.	M/s Shanti Trading, Navi Mumbai F. No. 01/91/110/183/AM19/EC	3000 MT waste Paper	18.12.2018	Deferred for want of clarifications/views of MoEF&CC with regards to comments of DIPP.
29.	M/s. Serum Institute of India Private Limited, Pune F.No. 01/91/110/187/AM19/EC	56.64 Litre of Vero Cell Line CCL-81 for FOB value of USD 1573.48	24.12.2018	Deferred due to want of NOC/Comments from MoEF&CC (WL).
30.	M/s. Marine solutions, Bhavnagar (Gujarat) F.No. 01/91/110/186/AM19/EC	30 MT Halon 1301 reclaimed for FOB value of USD 1050000	20.12.2018	Deferred due to want of NOC/Comments from MoEF&CC (Ozone Cell)

23/11/19
विनोद कुमार शर्मा

Department of Fertilizers

31.	M/s. Hindustan Industrial Chemical Supplier, Sonipat F.No. 01/91/110/84/AM19/EC	1000 MT Technical Grade Urea for FOB value of Rs. 3.00 Crore	18.09.2018	Dropped. As per the Notification No. 49/2015-20 dated 07.01.2019, the policy of fertilizer has been revised and all items under restricted category made free. Therefore export license from DGFT is not required and export can now be made under NOC from the DOF. The EFC decided to drop the case from the agenda and instructed that firm may be advised to approach DOF in terms of Notification dated 07.01.2019
------------	--	---	------------	---

Department of Atomic Energy

32.	M/s. Sukaso Ceracolors Pvt. Ltd., Hyderabad F.No 01/91/110/191/AM19/EC	50.00 MTs of "ZIRCOMAT 5Micron/325 Mesh Powder (Ceramic Opacifier)	25.12.2018	Approved as per the Comments / NOC received from DAE vide email dated 17.01.2019 for export of 50.00 MTs of "ZIRCOMAT 5Micron/325 Mesh Powder (Ceramic Opacifier) to Bangladesh.
33.	M/s. Sukaso Ceracolors Pvt. Ltd., Hyderabad F.No. 01/91/110/192/AM19/EC	750.00 MTs of "ZIRCOMAT 5Micron/325 Mesh Powder (Ceramic Opacifier)	09.01.2019	Approved as per the Comments / NOC received from DAE vide email dated 17.01.2019 for export of 50.00 MTs of "ZIRCOMAT 5Micron/325 Mesh Powder (Ceramic Opacifier) to Bangladesh.

Note :

(i) **Deferred cases :** Cases shown as **deferred** imply that approval is pending for want of comments/NOC from the concerned Technical Agencies or requirement of additional information/clarification from the applicant firm.

(ii) **Approved cases:** Written permissions for **cases approved by EFC** is issued by DGFT(Hqrs.) to the firm(s) with a copy to Regional Authority (RA) concerned, for issue of export license. The applicant are required to submit their application in e-Com system with Regional Authority concerned alongwith permission letter of DGFT(Hqrs), if not applied earlier, for obtaining export license. No fresh fee is required to be paid. Please note, as per Appendix 2K of

Shane
23/1/19

Amol
23/1/19

FTP-2015-20, the fee for obtaining export license is Rs. 1000/- only (per application) irrespective of item / quantity / FOB value etc.

(iii) **Approved post-facto** : Cases shown as Approved post-facto implies that approval against those cases have already been issued by DGFT (Hqrs), with the approval of Chairman, EFC in terms of Para 2.51(c) of HBP (Handbook of Procedure 2015-20). In order to facilitate export, Para 2.51 gives power to Chairman, EFC to issue authorization in those cases, which have been discussed by EFC at least once in previous meeting and got deferred, and where NOCs / recommendations have been received subsequently from the concerned agency(ies) with no divergence in views. However, such cases, shall be brought before EFC in its subsequent meeting for approval on ex-post facto basis.

(iv) **Dropped**. Cases shown as Dropped implies that the firm is not responsive to the queries of DGFT or to the concerned Administrative Ministry / Deptt. and has not furnished documents/information/ clarification as called for despite reminders. Such cases are dropped from active agenda of EFC. However, the case can be opened once the documents are received from the firm with fresh date of application.

(v) **Rejected**. Cases which are shown as Rejected implies that the EFC, after consultation with the Administrative Ministry / Deptt., decided not to grant authorisation due to reasons such as, proposal not supported by the concerned technical agency. No further communication will be issued by DGFT(Hqrs) in such cases. However, the firm can request for review of the decision of the Committee before DGFT.


23/11/19
विनोद कुमार शर्मा


23/11/19